

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Customs Appeal No.75315 of 2026

(Arising out of Order bearing F.No.CUS/APR/INV/200/2026-GR 3-O/O PR COMMR-CUS-PORT-KOLKATA-Part (7) dated 01.04.2026 passed by Commissioner of Customs (Port), Kolkata.)

M/s. Syborg Fashion LL.P

...Appellant

VERSUS

Commissioner of Customs (Port), Kolkata

.....Respondent

APPEARANCE

Shri Sudhir Mehta, Sr. Advocate & Ms.Riya Debnath, Advocate for the Appellant (s)

Shri S.Chitkara & Shri S.Debnath, both Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

DATE OF HEARING : 01.09.2026
DATE OF DECISION : 25.09.2026

The Appeal stands allowed as per the terms, mentioned in the order. For order, see order of date in Customs Appeal No.75309 of 2026.

Sd/
(R. MURALIDHAR)
MEMBER (JUDICIAL)

Sd/
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)